

Date: February 10, 2026

C2R/2025-26/320

RBI invites public comments on the draft Reserve Bank of India (Non-Banking Financial Companies – Registration, Exemptions and Framework for Scale Based Regulation) Amendment Directions, 2026

The Reserve Bank had announced, as part of the [Statement on Developmental and Regulatory Policies dated February 06, 2026](#), to exempt eligible 'NBFCs not availing public funds and not having customer interface (including 'Type I NBFCs')' from registration requirement with the Reserve Bank subject to certain conditions. Accordingly, the [draft Reserve Bank of India \(Non-Banking Financial Companies – Registration, Exemptions and Framework for Scale Based Regulation\) Amendment Directions, 2026](#) have been issued for public comments.

Additional comments or any attachments may also be submitted over feedbackfortype1nbfc@rbi.org.in.

Last date for submission of comments is March 04, 2026.

Draft Amendment Directions: [PDF \(406.11 KB\)](#)